

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
78/241-242/PB/2019

IN THE MATTER OF:

Asian Infratech PTE Ltd ... Petitioner/Applicant
v.
Energy Infatech Pvt Ltd. & Ors. ... Respondent

Order Under Section 241-242 of the Companies Act, 2013.

Order delivered on 11.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Sughosh Subramanyam, Adv.
For the Respondent : Mr. Gaurav Malik, Adv.

ORDER

New IA(CA)- 174/2023

Ld. Counsel Mr. Sughosh Subramanyam appeared physically on behalf of the Applicant.

Ld. Counsel Mr. Gaurav Malik appeared through VC on behalf of the Respondent.

Heard, Ld. Counsel Mr. Sughosh Subramanyam for the Applicant.

Notice in this application is ordered. We made a query to the Ld. Counsel for the Respondent who stated across the Bar that while he will file an objection to this application the Petitioner should approach the arbitral Tribunal if he has any grievance as the arbitral proceedings have not culminated into an award and even the talks of so-called settlement have not happened. We record this statement and give liberty to the Respondent to file the response on or before the next date of hearing.

At the request, list the matter for a physical hearing on
01.06.2023.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

11.05.2023
Vinod Arora